

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4182**

**TO BE ANSWERED ON THE 28th MARCH, 2017 / CHAITRA 7, 1939
(SAKA)**

CENTRAL VICTIM COMPENSATION FUND

**4182. KUMARI SHOBHA KARANDLAJE:
ADV. NARENDRA KESHAV SAWAIKAR:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether all the States have implemented Central Victim Compensation Fund (CVCF) scheme and if so, the details thereof and if not, the reasons therefor , State-wise;

(b) the total funds granted by the Government under the scheme as well as under Nirbhaya funds, separately during each of the last three years and the current year, State-wise;

(c) the total number of victims benefited in this regard during the said period, State-wise;

(d) whether all the funds under CVCF has been utilized, if so, the details thereof and if not, the reasons therefor along with the steps taken to utilise all the funds, Statewise;

(e) the measures taken by the Government to bring uniformity in the amount of compensation provided by the States and ensuring proper utilization of funds; and

(f) whether the Government has any proposal to incorporate some changes in CVCF scheme and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (f): As per Section 357A of Cr.P.C., every State Government in Co-ordination with the Central Government shall prepare a victim compensation scheme for providing funds for the purpose of compensation to the victim or his dependents who have suffered loss or injury as a result of the crime and who require rehabilitation. All the State/Union Territories have notified victim compensation scheme in their respective State/UT. In view of the disparity in quantum of compensation notified by different States/UTs for victims of similar crimes, the Government of India has issued the Central Victim Compensation Fund (CVCF) guidelines in October 2015 and revised guidelines in July 2016, which are available in the website of Ministry of Home Affairs viz www.mha.nic.in. Under the Central Victim Compensation Fund (CVCF) scheme, financial assistance of Rs. 200 Crores as one time grant has been released to all the States/UTs in 2016-17 to support their respective State Victim Compensation Scheme as per Annexure.

Annexure

Amount allocated to States/UTs is as under	
Name Of State	Amount allocated & Released (in Lakh)
Andhra Pradesh	662
Arunachal Pradesh	33
Assam	860
Bihar	722
Chhattisgarh	685
Goa	50
Gujarat	390
Haryana	550
Himachal Pradesh	120
Jammu & Kashmir	170
Jharkhand	450
Karnataka	995
Kerala	760
Madhya Pradesh	2180
Maharashtra	1765
Manipur	34
Meghalaya	50
Mizoram	48
Nagaland	10
Odisha	1060
Punjab	410
Rajasthan	1545
Sikkim	23
Tamil Nadu	565
Telangana	590
Tripura	115
Uttar Pradesh	2810
Uttarakhand	125
West Bengal	1265
TOTAL STATES (S)	19042
A & N Islands	15
Chandigarh	23
D & N Haveli	10
Daman & Diu	10
Delhi UT	880
Lakshadweep	10
Puducherry	10
Total UT (s)	958
Total (States + UTs)	2000

